2051 President's Pension [ RAJYA SABHA ] (Amendment) Bill, 1962 2052

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

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THE ADVOCATES (SECOND AMENDMENT) BILL, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI BIBU-DHENDRA MISRA): Madam Deputy Chairman, I beg to move:

"That the Bill further to amend the Advocates Act, 1961, as passed by the Lok Sabha, be taken into consideration."

The amending Bill is a simple and also a non-controversial Bill. All that it seeks to do is to substitute so far as section 24 of the Advocates Act is concerned, "28th day of February, 1962" in place of the words "appointed day".

## [THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

Sir, the words "appointed day" occur in section 24 of the Advocates far as the admission and Act. So enrolment of the advocates are conit makes distinction. cerned a According to the section what been enacted is that any person who wants to enrol himself as an advocate in a State roll has, obtaining a degree in law, to undergo a course of studies prescribed the Bar Council and has also appear in an examination. But proviso to section 24 lays down that as the students so far who had passed the law examination before the appointed day are concernedlet me say here. Sir, that it into force on the 1st December, 1961, and as far as those who students had passed the law examination be-

fore the appointed day, that is 1st December, 1961, are concernedthey need not undergo the course of training prescribed by the Bar Council and are not required to appear in an examination. The whole underlying this was this. It was thought then that the Bar Councils in India, both the State Bar Councils and the All-India Bar Council, would come into existence on the 1st December, 1961 and that rules would probably be framed by time, and it was intended that those students who had appeared in the law examination in the 1961 and had not really got an idea as to what the Advocates Act was going to enact-because it was passed in May, 1961-would get benefit, the benefit being that would be enrolled straightway after becoming law graduates without further undergoing the training cribed by the Bar Council or appearing in an examination as required by the Bar Council. But it found that there was some delay in the constitution of the Bar Councils, and it was also found that in three universities in the State Maharashtra which held the examinations simultaneously in ber, 1961, that is the universities of Bombay, Marathwada and Poona, two universities published their results before the 1st December, 1961, whereas the results of the Bombay University were published on or about the 12th December 1961. So. Sir, there was a representation not only from the 456 or 496 students-I do not remember the exact number -of the University of Bombay but the Maharashtra Government well as the State Bar Council also represented to the Government India that they thought that it would amount to a discrimination if students of different universities treated differently, simply on the basis that their examination results were published some time later than the 1st December, 1961. That is why it was thought necessary that this amendment should be brought

that all the students who appeared in the Law Examination in 1961 should be treated on the same level. that they That means would be given the benefit of the proviso section 24 of the Advocates Later on, Sir, there was also a representation from the students of the Kerala University, and now it will be interesting to note that by giving this benefit not only the students of the Bombay University but the students of many universities covered, because it is now found that the results of different universities were published in different months-some universities published in December, some published January, and some published even in February. And even some Universities published the results in the month of February. The Universities of Bombay, Kerala, Nagpur and Patna published results in the month of December, 1961, and it was the Madras University that published its results on the 1st of December itself. The University of Gauhati published its results on the 17th January, 1962 and the Utkal University on the 16th February, 1962.

Advocates (Second

Therefore, Sir, as I have already said, in order to give the benefit of the proviso to section 24 of the Advocates Act to all the students who passed in the law examinations in the year 1961 this amending has been introduced. Of course, now the State Bar Councils as well as the All India Bar Council have fully constituted. There will not be any other cases, so far as 1962 is concerned, that would be governed by the proviso. If this proviso extended to all these cases — that means if instead of the words 'appointed day', the words '28th day of February, 1962' are substituted—all the students of the Indian universities would get the benefit of the proviso to section 24.

With these words, I commend this Bill to the House.

The question was proposed.

SHRI AKBAR ALI KHAN (Andhra Pradesh): It is only a consequential Bill. I think it should be approved.

SHRI K. V. RAGHUNATHA REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, let me make it very clear at the very outset that I am not opposing this amendment. But what I am not able to understand is It is stated that in order to avoid the hardships which the students have to suffer during the period of interregnum by not having had the benefit of the legislation this Bill has brought forward. I do not moment stand in the way of students who have passed their examinations and whose results have been published later on being provided with this opportunity of getting enrolled advocates. But this raises one question: Are we seriously believing in the course of apprenticeship or not? If by some misfortune or otherwise, the results have not been published, then in that one year period, if the taken graduates who have either their degrees earlier or the graduates who have to take their degrees later are prevented from being enrolled as advocates, the question that arise is not the principle of getting enrolled but whether this apprenticeship examination is a necessary concomitant of a legal curriculum for being enrolled as an advocate. Having been myself an advocate, having delivered lectures many times at the Bar Councils and having been an examiner for the Bar Council examinations, I can tell the hon. Minister that the Bar Council examination is a farce.

THE MINISTER OF LAW (SHRI A. K. SEN): My experience of the Bar Council examination is that it used to be very, very real.

V. RAGHUNATHA Shri K. REDDY: Probably, those were the days when the law examinations used to be taken very seriously.

[Shri K. V. Raghunatha Reddy.]

In order to avoid this, I would like him to consider the one suggestion which I would make. As soon as a student takes his degree, let him be enrolled as an advocate but let him not be allowed to practise as an independent advocate for one year. Let him work under a senior advocate so that he can have the benefit of appearing in courts and also of opening his And if incidentally he gets an engagement, he can also get the benefit of receiving some fees from the senior advocate. The law provides for this interregnum of one year during which period he neither reads attends courts. He does not study the Criminal Procedure Code or the Civil Procedure Code. I may point out that no student of law would be able to learn the Criminal Procedure Code or the Civil Procedure Code by merely passing an examination in the sub-Knowledge of the Criminal Procedure Code or the Civil Procedure Code can be attained only practice. I doubt whether any lawyer worth his name would have acquired all the knowledge through the oneyear period of apprenticeship and by passing examinations in the Codes. Therefore, in order to obviate difficulty, I would like you to consider this suggestion. It may not be possible immediately. A student who takes his degree from the university should be permitted to be enrolled as an advocate immediately with restriction that he should not allowed to appear alone without a senior for one year because graduates who are allowed to be enrolled advocates now under the benefit of this proviso can immediately as advocates without any help there is no bar. But how they manage is a different matter. But legally there is no bar for them even to spoil a case. So, I request the hon. Minister to take these facts into consideration and see whether such a cannot be made.

As far as the Bar Councils are concerned, I am afraid they will not agree to relax the regulations be-

cause it is not merely a question of the Bar Councils enjoying certain privileges but certain financial provisions are also there. They would not like to lose what they are likely to get.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Reddy, please confine yourself to the provisions of he Bill. What you are saying is not covered by the Bill.

Shrik. V. RAGHUNATHA REDDY: The entire legislation will be open to criticism. Though we do not oppose it, at least we can make suggestions so that the hon. Minister may bear them in mind while bringing forward such a type of legislation in order to obviate the difficulties which the graduates of law at present face immediately after passing the examination. Thank you.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Sheel Bhadra Yajee.

SHRI K. SANTHANAM (Madras): Sir, one minute . . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have called Mr. Sheel Bhadra Yajee.

श्री शीलभद्र याजी (बिटार): मानतीय वाइस चेयरमैन महोदया, जहां तक इस बिल का ताल्लुक हैं, मैं इसका समर्थन करता हुं मर्थोंकि जैसा कि हमारे पूर्ववक्ता ने बताया कि पास किये हुए वकीलों की ट्रेनिंग होती चाहिये श्रौर इस की उपयोगिता है, लेकिन इसमें एक बात की कमी रह गई। हमारे डिप्टी लॉ मिनिस्टर ने बताया कि कुछ महाराष्ट्र सरकार का रिप्रेजेन्डेशन हुन्ना, कुछ यनिवर्सिटीज का हुआ और कुछ हमारे छात्रों ने दिया और इसलिये ऐसा हुमा । दिल्ली यूनिवर्सिटी मौर पंजाब युनिवर्सिटी का ग्रभी रिजल्ट निकला है श्रीर श्रभी तक हाई कोर्ट की बार कौंसिलों में न रूहस बने हैं और न रेगुलेशंस बने हैं। तो में जानना चाहता हं कि जितने लोग, जितने स्टुडेंट ला पास करेंगे, वे मक्खी मारेंगे

या क्या करेंगे. क्योंकि बार कौंसिल उन को श्रभो नहीं लेगो। इसलिये हमारा ला मिनिस्टर साहब को सजेशन है कि जो कानून हम बना रहे हैं उस का जब तक इंफोर्समेंट नहीं हो तब तक जितने स्टुडेंट्स ला पास कर गये हैं उनको इसी तरह की सुविधा होनी चाहिये। चुंकि ग्रभी इस में श्रमेन्डमेंट नहीं हो सकता है क्योंकि लोक सभा ने इसको पास कर दिया है ग्रीर वह ग्रब बैठी हुई नहीं है, वह बन्द हे, इसलिये कोई ग्राडिनेन्स निकाल कर के इस को किया जाये। मैं पंजाब भ्रौर दिल्ली युनिवर्सिटी की ही बात नहीं कर रहा हूं, ग्रभी ग्रीर भी बहुत सी युनिवरसिटयों का रिजल्ट बाकी है। तो जब तक यह कानुन लागू नहीं होता है तब तक उन पर रहम किया जाय, उन पर कृपा की जाय श्रौर उनके साथ न्याय किया जाय । इन शब्दों के साथ मैं इस बिल का समर्थन करता हं।

SHRI K. SANTHANAM: I just want to raise a purely legal and technical point to which I would like the Law Minister to pay some attention. I have no objection to the Bill. It tries to remove a mistake which was committed by declaring the appointed day to be the 1st December, 1961 without knowing that the law examination results would be announced later. But my point is that as soon as the appointed day was notified, that appointed day became part of the original Act and certain consequences followed. Now, if one law is implemented and certain consequences follow, then a later law has to say explicitly that those consequences have been nullifled. Otherwise, they stand. this Bill simply says is that the appointed day shall be the 28th February, 1962. But whether this declaration nullifies the consequences of the declaration of the appointed day under the previous law, I think, more than doubtful. And if it doubtful, the purpose is not achieved. Some provision should have been inserted saying"Notwithstanding the declaration of the appointed day by the Government of India to be the 1st December, 1961, the appointed day shall be deemed to have been the 28th February, 1962."

But in default of such specific nullification, the consequences of the old Act will continue. I wonder whether the present law is adequate. I think the Law Minister may consider that technical point.

श्री विमलकुमार मन्नालालजी चौरड़िया (मध्यप्रदेश): माननीय उपसभाध्यक्ष महोदय, जो बिल प्रस्तुत किया गया है उसमें में थोड़ा सा सुझाव देना चाहता हुं। बिल में ग्रौर सब कुछ तो बिल्कुल ठीक है, पर मेरा यह निवेदन है कि ग्रगर कानून मंत्री थोड़ा ग्रौर ध्यान देकर विचार करते, तो उन को लगता कि इसमें भी एक संशोधन की ग्रावश्यकता थी, वह यह कि सन् १६६१ की अपेक्षा दिसम्बर, १६६२ करना चाहिये था। इस का कारण स्पष्ट है, क्योंकि जो हमने बार कौंन्सिल्स बनाई हैं, भ्रौर बार कौसिल्स के तहत यह व्यवस्था रखी है कि जिस ग्रधिवक्ता को उस में एनलिस्ट किया जायेगा उस को परीक्षा देगी पडेगी. टे निंग बातें पडेगी भ्रीर भी सारी हैं। जो बार कौंन्सिल्स हमने बनाई हैं उन्होंने सभी तक ट्रेनिंग के बारे में, परीक्षा के बारे में, नियम बनाये नहीं ग्रौर यह जो ग्रभी ग्रप्र<sup>3</sup>ल की परीक्षा का रिज**ल्ट निकलने वाले** है, उसमें जो विद्यार्थी निकलेंगे उनके सामने यह प्रश्न ग्रा गया है कि हम वकालत नहीं कर सकते, हमको सनद नहीं मिल सकती, हम ग्रपना समय कहां नष्ट करेंगे, तो इसके समाधान के लिये कोई व्यवस्था नहीं है। इसलिये यह जो प्राब्लम ग्राने वाला है, उसको सोच करके इस में संशोधन किया जाता तो ज्यादा अच्छा होता । बार कौन्मिल्स की स्थित कहीं ग्रच्छी हो सकती है। कहीं खराब हो सकती है। मैं सब जगहों की बात नहीं कहता मगर ग्रपने यहां की जो जानकारी मुझे

[श्री विमल कुमार मन्नालालजी चौरडिया] है, उसके ग्राधार पर कह सकता हं कि ग्रपने विधान के तहत एनरोलमेंट लिस्ट बनाने की, श्नरोल करने की, एप्लीकेशन डिसाइड करने की ग्रौर कदाचरण के जितने केसेज हैं, उनको जल्दी डिसाइड करने की भी ग्रभी तक पूरी व्यवस्था नहीं हो पायी है। श्रीर यह ट्रेनिंग का उनके अपर जिम्मा है, परीक्षा लेने का उन के ऊपर जिम्मा है ग्रीर उसके बाद उनको सनद देने का जिम्मा है। जब तक इन तमाम चीजों की व्यवस्था नहीं करते श्रौर दूसरी तरफ प्रतिबन्ध लगाते हैं कि श्रापको सनद दहीं मिलेगी तो श्राप हमारे उन हजारों विद्यार्थियों के ऊपर जो ला पास करके निकलने वाले हैं, बहुत बड़ा भ्रत्याचार कर रहे हैं। हमारी इच्छा जो भी हो कि सारे लोग ट्रेन्ड होकर, ट्रेनिंग के पश्चात् ग्रधिवक्ता बनें, यह बहुत ग्रच्छी बात है। चाहे कोई डाक्टर बनने के लिये एम. बी. बी. एस. की डिग्री ले ले ग्रौर उस के लिये कोई ट्रेनिंग की व्यवस्था न हो ग्रौर वह किसी ग्रादमी को इन्जैक्शन लगा कर मार डाले, मगर कानुन के मामले में यह सोचा गया कि अगर हम किसी प्रकार की ट्रेनिंग नहीं देंगे तो हमारे कानून में फला रह जायेगा श्रौर काम ठीक से नहीं होने पायेगा । जो कुछ भी सोचा गया हो, उसके बारे में मैं श्रालोचना नहीं करना चाहता परन्तु यह जो ग्रागे ग्राने वाली तकलीफ है उस के लिये हमारा शासन ग्रभी से विचार करे ग्रौर मैं प्राथना करूंगा चाहे मैंने इस संबंध में संशोधन न रख करके गलती की है, कि श्राप इस बात पर विचार करें भ्रौर १६६१ की जगह दिसम्बर, १६६२ का वर्ष लगा दें। इतने समय के ग्रन्तर्गत इन सब बार कौन्सिल्स को इस बात का म्रादेश दे कि वे सारे नियम बना लें भ्रौर सारी व्यवस्था कर लें. उन की देनिंग की भ्रौर एक्जामिनेशन की व्यवस्था कर लें, नहीं तो ग्राज से एक दो महीने बाद ही विद्यार्थियों के रिप्रेजेन्टेशन ग्रायेंगे, बडा हो-हल्लड़ मचने वाला है श्रोर परिणाम यह

होगा कि हमें मजबूर होकर एक बार फिर ग्रमेन्डमेंट लाना होगा। इतना ग्राप कर लें, तो बहुत ग्रच्छा हो।

एक ग्रोर निवेदन, है बार कौंन्सिल्स श्रौर एडवोकेट्स के बारे में । हमारे गृह मंत्री, दातार साहब ने, जब राष्ट्रपति के पेन्शन का बिल प्रस्तृत किया, तो उसमें ग्रमरीका का सवाला बताया, जैसे कि यहां के लोग ग्रमरीका का ज्ञान प्राप्त करने के बाद उस में संशोधन स्वीकार करेंगे , वरना नहीं करेंगे । ए सा करके उन्होंने हमारे नागरिकों को अन्डर-एस्टीमेट किया। खास कर स्राज के जमाने में हमें विदेशों की तरफ देख कर प्रपना काम नहीं चलाना है। मैं उनसे पूछता हं कि क्यों नहीं हाई कोर्ट के जजेज और सुप्रीम कोर्ट के जजेज का रिप्रेजेन्टेशन रखते। जहां तक मुझे जानकारी मिली है, वे रिलक्टेन्ट हैं कि हम बार कौंन्सिल के सदस्य बनें। पर यह बात ठीक नहीं जंचती। ग्रगर बाहर का उदाहर लेना है तो हमारे यहां इंगलैंड की परि-पाटी है, उससे कोग्रार्डिनेशन होता है, जो भ्रापस की दिक्कतें होंती हैं, उनको हल करने की व्यवस्था होती है स्रौर इसी लिहाज से उस पर विचार करें। मेरा जो मुल प्रश्न है वह यह है कि १६६१ के बजाय ग्रगर दिसम्बर, १६६२ कर देंगे तो विद्यार्थियों को काफी राहत मिलेगी श्रीर एक प्राब्लम किएट कर के उस को साल्व करने की जैसी ग्राज तककी श्रापकी नीति है, वैसा नहीं करना पडेगा। विद्यार्थियों को उससे बडा लाभ होगा, यह मेरा निवेदन है ।

Shri A. K. SEN: Mr. Vice-Chairman, Sir, I think no reply is called for excepting on two points, the first one raised by Mr. Santhanam, and the second point—if it can be called a point at all—by Mr. Chordia. So far as the technical point raised by Mr. Santhanam is concerned, I may assure him that his apprehensions are not substantial. The matter is completely covered by the

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General Clauses Act and judicial decisions. Whatever might have been done on the basis of the "appointed day" being fixed on the 1st of December, 1961, as under the Act, would be valid notwithstanding the newly appointed day because, in between, what has been done, has been under an existing valid law, and unless we nullify it by specific language, it would not stand nullified. That is the position. The onus is on the side of those who support a nullified day to prove that the Act has nullified and express provision necessary for that purpose. So I do not think we need elaborate on that point further.

So far as the point raised by Mr. Chordia is concerned, I would frankly submit, Sir, that I have not been able to follow him properly. He says, instead of "1961" in clause 2, we should put "1962". We have put 1962.

SHRI V. M. CHORDIA: "December, 1962", I mean.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Instead of February he wants December 1962.

SHRI V. M. CHORDIA: I have got the Bill which was introduced in the Lok Sabha.

श्री ए० के० सेन : दिसम्बर की बात भ्रापने अभी उठाई।

श्री विमल कुमार मलालालजी चौरिडिया: मैंने नहीं कहा, मैं स्वीकार करता हूं। पर मेरा ग्राशय यह है कि जो श्रप्रैल में परीक्षा पास करके निकलने वाले हैं, उनको भी उससे राहत मिले ।

श्री ए० के० सेन : ग्रभी ठीक समझ लिया ।

Well, Sir, then we shall never stop. The whole purpose was that we shall not prescribed the obligation of taking an examination, or observing other

formalities pending the formulation of the necessary rules by the Bar Councils, because at that time the Bar Councils were yet to be formed, and the All-India Bar Council was not formed and it had to give the ultimate That is why we made the sanction. exception under section 24, and in making the exception we found that the Bar Councils in certain States had forgotten that in their own States the universities had not declared results before the 1st of December, 1961, as a result of which, within the same State there was a discrimination made in favour of some, who just had the advantage of belonging to a university which acted promptly in declaring the results, whereas others suffered where the universities were not so prompt in declaring their results. In order to remedv that rather awkward situation, we had proposed the amendment. But by now the Bar Councils have been formed; the All-India Bar Council has also been formed, and, therefore, there was no point in shifting the day from "28th day of February, 1962" to December, 1962. All the examinations which had been held pending the formation of the Bar Councils are now covered. The examinations held after February are those held in April last.

## श्री शीलभद्र याजी: रूल्स कब बनेंगे ?

श्री ए० के० सेन : रूल्स बन गये। अभी श्राल इंडिया बार कौंसिल की सिफा- रिश बाकी है। वह सिफारिश भी हो जायेंगी। That is why I do not think there would be any substantial difficulty in having these provisions worked out now, and no hardship would be caused.

With these words, Sir, I move.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question is:

"That the Bill further to amend the Advocates Act, 1961, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

2063 Advocates (Second [RAJYA SABHA] Amendment) Bill, 1962 2064

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We shall now take up the clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI A. K. SEN: Sir, I move: "That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The House stands adjourned till 11 a.m. tomorrow.

The House then adjourned at five of the clock till eleven of the clock on Tuesday, the 26th June 1962.